

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

(Under Sections 14, 15 r/w 18(1) of the National Green Tribunal Act, 2010)

Original Application No. 127 of 2022

KS Mohan

...Applicant

v.

The Corporation of Coimbatore and Ors.

...Respondents

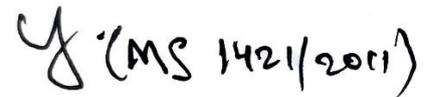
TYPED SET FILED BY APPLICANT

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Certified to be true copies of the respective originals

Dated at Chennai on this the 7th day of August, 2025



Yogeshwaran A.

Counsel for Applicant

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IR No. : F.NA.CBS/VELLALORE DUMPYARD/DEE/CBS/2025 dated 02.07.2025

Tamil Nadu Pollution Control Board
Inspection Report

1	a	Name of the Inspecting Officer	Dr. C.R. Sathish Kumar, DEE, Er. S. Senthil Kumar, AEE, Er. S. Priyanka, AE and Er. S. Meenalosini, AE			
	b	District office	Coimbatore South			
2	a	Date of Inspection	02.07.2025			
3	a	Name of the Industry	M/s. COIMBATORE CITY MUNICIPAL CORPORATION - VELLALORE DUMP SITE			
	b	Factory address:	S.F. No. 540/1, 2pt, 541pt, 542/1, 2, 543/1, 2, 544, 545/1, 2, 546/1, 2, 3, 547/1, 2, 548/1, 2, 3, 4, 5, 6, 7, 8, 9, 549, 550, 551, 553/1, 2, 3B, 3C, 554, 555, 556/1, 2, 3, 557, 558, 559, 560/1, 2, 561/1, 2pt, 3, 4pt, 5pt, 562pt, 563/1, 2, 3, 4pt of Kurichi Village and S.F. No 497/1pt, 498/1, 2, 501/1, 2A, 2B, 3, 4, 502/1, 2, 3, 4A, 4B, 504/1, 2, 3, 4, 5, 6, 7, 505, 506, 507, 509/1A, 1B, 1C, 2A, 2B, 2C, 2D, 2E, 510/3 pt, 562/1pt, 563/1pt, 3pt of Vellalore Village Compost Plant, Corporation Waste Dump Yard, Chettipalayam Road, Vellalore Post, Coimbatore - 641111			
4	a	Category	Classification	Red	Large	
	b	Type of the industry	1077-MSW sanitary landfill site			
5	a	Name of the Occupier of the unit present during inspection.	1. Mr. Elangovan, Deputy City Engineer, CCMC 2. Mr. Kangaraj, Assistant Executive Engineer, CCMC 3. Mr. Jeevaraj, Assistant Engineer - SWM, CCMC			
	b	Products manufactured:				
6	a	Main Products manufactured:				
			<i>Main Product</i>	<i>Quantity</i>	<i>Unit</i>	<i>Actual production</i>
			City	70	Tons/day	Unit was in operation without valid consent of the Board
			Refuse Derived Fuel (RDF)	147	Tons/day	
6	b	By/Intermediate products manufactured:				
			<i>By / Intermediate Product</i>	<i>Quantity</i>	<i>Unit</i>	<i>Actual production</i>
			Recyclable Materials	18	Tons/day	Unit was in operation without valid consent of the Board
			Compost Reject (4-16 mm size)	11	Tons/month	
7	a	Quantity of effluent in KLD:				
	i)	Sewage	4.0 KLD			
	ii)	Trade Effluent	10 KLD			
	b	Sources of trade effluent: -				
8	Performance of Effluent Treatment Plant:					
	<i>Nature of Effluent</i>	<i>Sl. No.</i>	<i>Components of ETP</i>	<i>Nos.</i>	<i>Dimensions (in metres)</i>	<i>Status of functioning</i>
	(1)	(2)	(2)	(3)	(4)	
	Sewage	1	Septic Tank	2	4.1 x 1.2 x 2.8 m	Unit was in operation without valid consent of the Board
		2	Dispersion Trench	2	6.7 x 1.1 x 1.5 m	
	Trade Effluent	1	Collection Tanks	2	2.6 x 2.6 x 3.5 m	
		2	Equalization Tank-1	1	2.5 x 1.7 x 1.5 m	
		3	Equalization Tank-2	1	2.5 x 1.7 x 1.8 m	
		4	Aeration Tank I	1	3.0 x 1.5 x 4.0 m	
		5	Settling Tank I	1	1.2 dia x 3.0 m HOS	
6	Anoxic Tank	1	1.0 x 1.5 x 2.6 m			
7	Aeration Tank II	1	2.0 x 1.5 x 2.6 m			



8	Settling Tank II	1	1.2 dia x 3.0m HOS
9	Treated Water Tank	1	2.54 x 1.27 x 3.0m
10	Sludge Drying Beds	1	3.5 x 3.5 x 1.5m

9	Sources of Emission and Air Pollution Control Measures provided				
Sl. No	Source of Emission	APC measures provided	Stack top dimension (in metres)	Stack ht. above ground (in metres)	Status of functioning
1	DG Set - 600 KVA	Acoustic enclosures with stack	0.3	0.5	Unit was in operation without valid consent of the Board
10	Remarks on the maintenance of Log Books, Records and separate energy meter for Effluent Treatment Plant Kindly refer Item No.17.				
11	Remarks on the Disposal of Solid Wastes / Hazardous Wastes : Kindly refer Item No.17.				
12	Remarks on Waste minimization, Inplant measures and House Keeping. Kindly refer Item No.17.				
13	Details of Complaints if any: Kindly refer Item No.17.				
14	Violation of conditions stipulated in the Consent Orders / directions issued under Water/Air Act, if any: Kindly refer Item No.17.				
15	Violation of conditions stipulated in the authorization issued under the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 if any: Kindly refer Item No.17.				
16	Details of Samples collected, if any and Date/Time of collection and point of collection: Kindly refer Item No.17.				
17	Any other special information if any (May include observations/suggestions made during inspection on the performance of ETP/APC Measures).				

The Hon'ble National Green Tribunal (SZ), Chennai in the matter of Original Application No.127 of 2022(SZ) against the Coimbatore Corporation, seeking the stoppage of operations at the Vellalore dumpsite, in its order dated 23.06.2025 stated that:

"15. The Tamil Nadu Pollution Control Board is also directed to conduct an inspection of the site and submit a report on a monthly basis in this regard."

In due compliance of the said Hon'ble National Green Tribunal direction, the MSW dump site at Vellalore area was inspected on 02.07.2025 and the compliance status was verified for the directions issued by TNPCB dated 05.06.2024 & 06.06.2025 and the compliance report is as follows.

Compliance status for the direction issued by TNPCB under Proc. No. T3/TNPCB/F.22842/SWM/2024 dated 05.06.2024

S. No	Directions issued by TNPCB	Compliance Status	Remarks
1	To comply with the Provisions of the Solid Waste Management Rules, 2016 and to comply with the orders passed by the Hon'ble NGT in O. A. No. 606 of 2018 from time to time.	Not Complied	The Corporation has complied with the implementation of transport of segregated wastes to Vellalore. The Corporation has assured to comply with all the Solid Waste Management Rules 2016. However, Micro composting centre, Vermi composting facility, Bio-gas plant and Material recovery facility of the Coimbatore Corporation are running without valid



			<p>authorization of the Tamil Nadu Pollution Control Board.</p> <p>The Coimbatore Municipal Corporation has applied for Solid Waste Management Authorization vide OCMMS application No 69617829 dated 04.08.2025. The Application is under process.</p>
2	To ensure 100% segregation of Solid waste generated in the Corporation.	Not Complied	<p>The Corporation has assured to comply with 100% segregation of Solid waste generated in the Corporation. Source segregation is reported to be carried out at door-to-door collection and also segregation is also carried out at the receiving yard at the MSW dumpsite at Vellalore.</p>
3	To renew authorization of the solid waste processing facilities of the Coimbatore Corporation as per the Solid Waste Management Rules, 2016.	Complied	<p>TNPCB vide proceeding dated: 04.03.2011 has issued authorization to the solid waste processing facilities of the Coimbatore Corporation with a validity up to 31.03.2012 and the same was renewed with validity up to 31.03.2019.</p> <p>The Coimbatore Municipal Corporation has applied for Solid Waste Management Authorization vide OCMMS application No 69617829 dated 04.08.2025. The Application is under process.</p>
4	To setup additional solid waste processing facilities for the processing of municipal solid waste generated in the Corporation.	Not Complied	<p>The Corporation has not complied with this condition and haven't setup additional solid waste processing facilities for the processing of municipal solid waste generated in the Corporation.</p>
5	To expedite the Bio mining of legacy waste and not to dump the fresh waste at the dumpsite.	Not Complied	<p>The Corporation has complied with the bio mining of legacy wastes dumped inside the premises of land allotted for M/s. Coimbatore Integrated Waste Management Corporation Private limited. It is said that, Legacy waste of 83273.87 MT is processed out of 794139 MT which is 10.49% and RDF of 12498.415 MT is transported to Cement Factory.</p> <p>However, fresh waste was found dumped at various places within premises.</p>
6	To maintain proper records for the solid waste management process.	Complied	<p>The Corporation has complied with this condition and maintained proper records for the solid waste management process.</p>
7	To take necessary action to avoid the recurrences of fire accidents and to comply with the Directions of the Board Proc No. Dated: 07.07.2022 (Copy enclosed) regarding the Prevention and Management of fire incidents at the dumpsite	Complied	<p>i) Fire Hydrant: Water hydrants and tanker lorries, water loading facilities near the legacy waste is provided and are in function.</p>



of Local Bodies

ii) **Water Pipe line:** The existing 50 Lakhs Litres capacity ground level sump and 20



Lakhs litres capacity overhead tank which were not functional was repaired and installed new electric motor pump sets. Pipeline with fire hydrants Page No. 11 for a length of 1.90Kms has been laid for fire prevention/fighting activities.

iii) **Fire supply:** 12 motor pump sets similar to one provided in fire services and rescue department lorries are purchased and kept ready at compost yard site for any eventuality.

iv) **Watch Tower:** In order to prevent entry of unauthorized vehicle and miscreants, a new watch tower is constructed from Corporation General funds. Separate security staff and ward staff is posted to this watch tower for surveillance.

v) **One exit & one entry system to avoid unauthorized entry:** At the east side of the compost yard, wire fencing works is provided at 6 locations (Previously the fencing is damaged) to prevent unauthorized entry of miscreants and anti-social elements. All other entrance & entry is closed and made a single entry & exit system with 24X7 security guards entering each and every vehicle crossing the gate.

vi) **24X7 security appointed:** 10 Security guards and 3 supervisors have been deployed and 1 Sanitary Officer are regularly monitoring illegal dumping and illegal manpower entry of miscreants and unauthorized vehicles.

vii) **CCTV surveillance camera:** 10 CCTV cameras were installed inside the compost yard for surveillance purpose and linked with CCMC's Integrated Command Control



			Centre (ICCC) for continuous monitoring
8	To remit the interim Environmental Compensation of Rs.80 Lakhs imposed to the Coimbatore Corporation vide proceeding dated: 27.11.2020 for non-compliance of Solid Waste Management Rules, 2016.	Not Complied	The Corporation has not complied with this condition and yet to remit the Environmental Compensation of Rs.80 Lakhs imposed to the Coimbatore Corporation vide proceeding dated: 27.11.2020 for non-compliance of Solid Waste Management Rules, 2016.

Compliance report for directions issued under Proc. No. T5/ TNPCB/ F.22842/ SWM/ 2025 dated 06.06.2025

Sl. No.	Conditions	Compliance report
1.	The Corporation shall implement the Solid Waste Management Rules 2016 properly and transport the segregated wastes to Vellore.	<p>The Corporation has complied with the implementation of transport of segregated wastes to Vellore.</p> <p>The Corporation has assured to comply with all the Solid Waste Management Rules 2016.</p> <p>However, Micro composting centre, Vermi composting facility, Bio-gas plant and Material recovery facility of the Coimbatore Corporation are running without valid authorization of the Tamil Nadu Pollution Control Board.</p> <p>The Coimbatore Municipal Corporation has applied for Solid Waste Management Authorization vide OCMMS application No.69617829 dated 04.08.2025. The Application is under process.</p>
2.	The Corporation shall stop the dumping of the Chicken waste and dispose them as per Environmental Guidelines for Poultry Farms and Solid Waste Management Rules, 2016	The Corporation is using the Vellore Dump yard as a transfer station of poultry waste from various places, which invite public objections.
3	The Corporation shall take steps for bio mining the legacy wastes dumped inside the premises of land allotted for M/s. Coimbatore Integrated Waste Management Corporation Private limited & other lands inside the solid processing site.	The Corporation has complied with the bio mining of legacy wastes dumped inside the premises of land allotted for M/s. Coimbatore Integrated Waste Management Corporation Private limited. It is said that, Legacy waste of 83273.87 MT is processed out of 794139 MT which is 10.49% and RDF of 12498.415 MT is transported to Cement Factory.
4	The Corporation shall apply and obtain authorization under Solid Waste Management Rules, 2016 for setting up waste processing, treatment or disposal facility having more than 5 MT/day.	<p>TNPCB vide proceeding dated: 04.03.2011 has issued authorization to the solid waste processing facilities of the Coimbatore Corporation with a validity up to 31.03.2012 and the same was renewed with validity up to 31.03.2019.</p> <p>The Coimbatore Municipal Corporation has applied for Solid Waste Management Authorization vide OCMMS application</p>



No.69617829 dated 04.08.2025. The Application is under process.

To comply with the above said directions, the CCMC may be directed to implement the following recommendations, for the effective implementation of the Solid Waste-Management, Rules 2016

Recommendations

- i. To initiate necessary steps to achieve 100% of segregation of waste at the source for the effective treatment & disposal.
- ii. To ensure that the unsegregated waste stored in the windrow composting area will be treated within three months' period so that it will not become another dumpsite
- iii. To increase the processing facility treatment capacity to treat additional 200TPD to avoid open dumping of solid waste.
- iv. CCMC shall follow the guidelines of MoHUA for composting of wet waste
- v. To immediately clear the RDF materials and compost stored in windrow composting area by sending to cement industries & fertilizer units.
- vi. To construct garland drains all along the SLF to collect leachates generated in during monsoon and shall be diverted to the leachate treatment plant for treatment.
- vii. To ensure that the leachate generated from legacy dumpsite is collected in a lined collection pit and shall be treated instead of allowing to percolate causing ground water pollution in nearby areas.
- viii. Leachate Treatment Plant shall be upgraded and enhance capacity to fully treat the leachate generated from SLF as well as from legacy waste dumpsite to avoid ground water contamination.
- ix. To take necessary steps in war footing to comply with all directions issued by TNPCB on 05.06.2024.
- x. To ensure that all the legacy waste bio-mining & bio-remediation is fast-tracked and dumpsites are cleared at the earliest so as to comply with Hon'ble NGT orders. To also ensure that fresh waste shall no longer be dumped at the existing dumpsite.
- xi. To ensure the solid waste generated is collected, processed and treated as per the Solid Waste Management Rules, 2016.

N. S. J. / 25
AEE/TNPCB/CBS

of Dept. 21/7/25
21/7/25
AEE/TNPCB/CBS

Remarks of DEE:

Please put up the report to the Board

R. S. J. / 25
21/7/25
DEE/TNPCB/CBS

Ref: No CIWMCPL/CCMC/04/044/2025-26

02.07.25

BY SPAD & EMAIL

TO,
The Commissioner,
Coimbatore Municipal Corporation,
Town Hall, Coimbatore - 641 001

Sir,

Sub: SUPPLY OF SEGREGATED MSW AT TRANSFER STATION - reg.

1. Reference is made to the Concession Agreement dated 19.11.2007, Article 6, Sub section 6.1 Specific Obligations of CCMC.

2. Coimbatore City Municipal Corporation (Corporation) has a specific obligation to supply segregated waste in terms of Article 6.1 (e) and (f) of the Agreement. By order dated 28.04.2017, the Hon'ble NGT also had directed the Corporation to supply 100% segregated waste and in the report of the Corporation filed in Application Nos. 234 and 264 of 2013 before the Hon'ble NGT, the Corporation also undertook to supply 100% segregated waste. Status of supply of segregated waste for the month of **Jun 2025** with percentage is shown below:-

TOTAL MSW RECD (MT)	ORGANIC WASTE (MT)	MIXED WASTE (MT)	DRY WASTE (MT)
20609.265	7911.42	9621.545	3076.29
100%	38.38 %	46.68 %	14.92 %

3. It is to inform you that, still 46 % of waste is supplied in mixed form due to which we are finding extreme difficulties in processing. Hence, we once again request you to provide us 100% segregated MSW.

4. Looking forward for your **URGENT AND IMMEDIATE INTERVENION.**

Thanking you and assuring you of our best services at all times.

For Coimbatore Integrated Waste Management Company Pvt. Ltd.,


Authorized Signatory



Copy to: M/s InfraEn (India) Pvt Ltd, Coimbatore.

Coimbatore Integrated Waste Management Company Pvt Ltd
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